

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

10. C.P.(IB)-933(MB)/2022.

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **16.11.2022**

NAME OF THE PARTIES: SREI EQUIPMENT FINANCE LIMITED

Vs.

VALECHA ENGINEERING LIMITED.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Adv. Atishay Jain appearing for the Corporate Debtor Darshit Dave a/w. Ativ Patel, Harshad Vyas, Viloma Shah i/b. AVP Partners appearing for Petitioner / Financial Creditor are present through virtual hearing.

Counsel appearing for the Financial Creditor brought to the notice of this bench that the Corporate Debtor is already undergoing CIRP before court-IV in another Company Petition bearing no. 594/2021 vide order dated 21.10.2022.

In view of the admission order, the present Company Petition becomes **infructuous and disposed of** granting liberty to the Financial Creditor to put forth their claim before the IRP subject to limitation.

Sd/-
ANURADHA SANJAY BHATIA
Member (Technical)
/RKS/

Sd/-
H. V. SUBBA RAO
Member (Judicial)